

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA UNSTARRED QUESTION NO.1385
TO BE ANSWERED ON 1st JULY, 2019/ ASADHA 10, 1941 (SAKA)**

1385. SHRI ADHIR RANJAN CHOWDHURY:

Will the Minister of Finance be pleased to state –

- (a) whether there is a spate of Goods and Services Tax (GST) frauds in the country and several people have been arrested for allegedly issuing fake invoices to claim input tax credit under GST and if so, the details thereof;
- (b) whether according to RBI, an amount of about Rs. 71,500 Crore has been marked in over 6800 bank fraud cases, in the fiscal year 2018-19 and if so, the details thereof; and
- (c) the details of steps taken by the Government to strengthen monitoring tools to prevent GST evasion?

ANSWER

**MINISTER OF FINANCE
(SMT. NIRMALA SITHARAMAN)**

- (a) **Yes, Sir.** Cases of fake invoice(s) involving fraudulent Input Tax Credit in GST, have been booked by Central GST authorities, the details are as under:-

S.No.	Period/Financial Year	No. of Cases	Amount (Rs. In Crore)	No of persons arrested
1	2017-18 (01.07.2017 to 31.03.2018)	5	12.67	2
2	2018-19	1620	11251.23	154
3	2019-20 (till 25.06.2019)	535	2565.40	40

- (b) **Yes, Sir.** As per RBI, an amount of **Rs.71,542.94** Crore was involved in total **6,801** cases, in frauds (Rs. one lakh and above) in the fiscal year 2018-19, the details are as under:-

Year-wise breakup of frauds reported in 2018-19 based on their year of occurrence. (Category-Fraud with amount involved in Rs. 1 Lakh and above)		
Year	No. of Frauds	Amount involved (Rs. In Crore)
Before 2009-10	179	4472.69
2009-10	67	3224.15
2010-11	93	3458.32
2011-12	112	5165.67
2012-13	197	6708.28
2013-14	291	7477.37
2014-15	413	9484.60
2015-16	535	9890.84
2016-17	699	7679.32
2017-18	1379	7247.08
2018-19	2836	6734.60
Grand Total	6801	71542.94

- (c) Various measures have been taken to prevent GST evasion, A specialized Directorate within the Central Board of Indirect Taxes and Customs (CBIC) which is engaged in Data Analytics & Risk Management disseminates analytical reports and intelligence inputs to field formations of CBIC for the purpose of scrutiny, audit and enforcement, to prevent GST evasion. The GST Council has also approved the use of e-invoicing in B2B transactions.